

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 305
(IB)-985(ND)/2020

IN THE MATTER OF:

Hulas Rahul Gupta ... Applicant/Petitioner
Vs
Union Bank of India and ors. ... Respondent

Order Under Section 94 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 13.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For Respondent :

ORDER

In view of the proceedings pending before the Hon'ble Supreme Court in the case of Gurmeet Sodhi v. Union of India & Ors., (Writ Petition(s) (Civil) No(s). 307/2022), Sanjay Singal & Anr. v. Union of India & Ors. (Writ Petition(s) (Civil) No(s). 510/2022) & Ashok Pranjivan Bosmiya v. Union of India & Ors. (Writ Petition (Civil) No. 705/2022), various counsels, who appeared through VC seek adjournment.

It appears that the matter was tentatively listed before Hon'ble Supreme Court on 05.09.2023, however, the matter could not be finally listed on that date and is now tentatively listed on 26.09.2023.

Be that as it may, list the matters **on 30.10.2023**.

Parties are at liberty to mention for hearing of the matter, if any, decision is taken earlier.

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)